

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER & SANITATION

RAJYA SABHA
UNSTARRED QUESTION NO. 4082
ANSWERED ON 30/03/2026

**PENALTIES FOR IRREGULARITIES IN THE IMPLEMENTATION OF
THE JAL JEEVAN MISSION**

4082. SHRI K.R. SURESH REDDY:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the details of the penalties that have been imposed upon States for irregularities in the implementation of the Jal Jeevan Mission since 2021, year-wise, State/UT-wise;
- (b) the details of the penalties that have been recovered from States for the same since 2021, year-wise, State/UT-wise; and
- (c) the details of the number of cases that have been filed against officials, contractors and third-party inspection agencies for irregularities, till date, year-wise?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI
(SHRI V. SOMANNA)

(a) to (c) Since August 2019, Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal in partnership with States/ UTs, to make provision of safe and adequate tap water connection to every rural household of the country.

Drinking Water is a ‘State’ subject, and hence, under JJM, the responsibility of planning, approval, implementation, operation & maintenance of drinking water supply schemes lies with State/UT Governments. The Government of India supports the States by providing technical and financial assistance.

Under JJM, as reported by all States/ UTs from FY 2020-21 onwards, a total of 18,790 complaints have been received from different sources such as media reports, suo-moto cognizance, references from public representatives, citizens, grievance portal, etc. regarding financial irregularities and poor quality of works and related issues and so far, enquiry reports have been submitted in 17,724 cases and rest are underway. Further, as reported by the States/ UTs, action has also been taken against 635 Departmental Officials, 1,020 contractors and 155 Third Party Inspection Agencies (TPIAs).

Six States namely Tamil Nadu, Tripura, Gujarat, Assam, Maharashtra and Rajasthan have reported significant action in imposing penalty and recovery process in cases of financial irregularities and poor quality of works under JJM from the period FY 2020-21 onwards. In addition, 02 States (Uttar Pradesh and Tripura) have reported to have made recovery from contractors on account of liquidated damages, while 02 states (Karnataka and Tripura) on account of forfeiture of Earnest Money Deposit (EMD)/ Fixed Deposit Receipt (FDR). The State-wise details of penalties imposed and recoveries made are **annexed**.

Annex referred in the reply of Rajya Sabha Unstarred Question No. 4082 answered on 30.03.2026.

(Amount in Rs.)

State	Penalty/ Recovery Imposed	Penalty/ Recovery Made	Liquidated Damages Recovered	Forfeiture of EMD/ FDR
Tamil Nadu	3,00,000	3,00,000	-	-
Tripura	1,22,96,739	1,22,96,739	7,09,903	2,83,065
Gujarat	1,20,65,00,000	6,65,00,000	-	-
Assam	5,08,089	5,08,089	-	-
Maharashtra	2,02,04,200	10,37,000	-	-
Karnataka	-		-	1,01,71,600
Rajasthan	5,34,47,000	3,77,29,000	-	-
Uttar Pradesh	-	-	340,00,00,000	